

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

Appeal No. 372 of 2017

Dated: 11th January, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Office of Chief Engineer, State Load Despatch Centre ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Ms. Mazag Andrabi
Ms. Shruti Dass

Counsel for the Respondent(s) : Mr. Manu Seshadri for R-2

ORDER

The learned counsel, Mr. Manu Seshadri accepts notice on behalf of the second Respondent.

Issue notice to the other Respondents on admission of the Appeal returnable on 01.03.2018. Dasti, in addition, is permitted.

The learned counsel appearing for the second Respondent prays for four weeks time to file his reply. The learned counsel, Ms. Mazag Andrabi, appearing for the Appellant prays for two weeks time to file rejoinder.

Submissions made by the learned counsel appearing for both the parties, as stated above, are placed on record.

The learned counsel appearing for the second Respondent is permitted to file his reply on or before 08.02.2018 after duly serving copy on the other side. Thereafter, the learned counsel appearing for the Appellant is permitted to file rejoinder on or before 23.02.2018 after duly serving copy on the other side.

List this matter for admission on **01.03.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
bn/vt

(Justice N.K. Patil)
Judicial Member